

TENDER NOTICE

Sealed Tenders are invited from Developers for Redevelopment of PARLE NANDANVAN Co-Operative Housing Society Limited at 6, Ansari Road, Vile Parle West, Mumbai 400 056. Interested Builders & Developers collect the Tender Document from the Chairman of The Society, from 8th October 2020 to 15th October 2020 between 10.00 am to 6.00 pm. Revenue Papers / Title Papers and other Documents inspection is available in the office of the society on any working day. Cost of Tender (Non-Refundable) Rs.15,000/- by Cash / D.D. / P.O. favouring "PARLE NANDANVAN Co-Operative Housing Society Limited. Last Day of Submission 16th October 2020 on or before 6.00 PM.

Date: 08-10-2020 Sd/
Place: Vile Parle, Mumbai Secretary

PUBLIC NOTICE

Notice is hereby given that, Upon demise of Ramchand H. Punjabi, Smt. Lata Giridhar Punjabi is presently the owner and substantially entitled to and possessed of the said property, more particularly described in the Schedule written hereunder. Any person/s having any right, title, interest, share, claim or demand against, in, to or upon the said Property and/or any part thereof or against the said Property as aforesaid, either by way of sale, allotment, exchange, inheritance, mortgage, charge, gift, trust, maintenance, possession, tenancy, lease, leave and license, lien or otherwise howsoever or otherwise, are hereby requested to make such claim or objection known in writing (along with all supporting documents of such claim or objection) to the undersigned at C-6, First Floor, Convent House, 87, N.B. Patil Marg, Chembur, Mumbai 400 071, within a period of 14 (fourteen) days from the date of publication of this Notice, failing which it shall be construed and accepted by my Client that there does not exist any such claim or objection; and the same shall be construed as having been non-existent/ waived/abandoned.

THE SCHEDULE ABOVE REFERRED TO
All that Residential Premises bearing Flat No.202, Second Floor admeasuring 83.61 sq.mtrs Built up Area (inclusive of balcony and door sills) in "Safal Classic" Building, Plot No.36A, Collectors Colony, Chembur, Mumbai 400 074 situated on Land bearing C.T.S.No.435, 435/1 to 4, Wadhavi Village, Kurla Taluka, M.S.D assessed to Municipal Taxes by Assessor and Collector, M (West) Ward under Ward No.2085(33) and Bldg UID No. MW4098600. The said Building is a Ground plus Seven Storey RCC structure constructed on or about year 2011 with lift alongwith 10(Ten) Shares of Rs.50/- each fully paid bearing distinctive nos. 41 to 50 (both inclusive) under Share Certificate no.5 dated 1st July 2013 issued by Safal Classic Co-op. Hsg. Society Ltd, a Co-operative Society registered under the Maharashtra Co-operative Societies Act, 1960 under Regn.No. MUM/V M/HSG/TC/10512/12-13/2012. Mumbai dated this 8th October, 2020.

Sd/-
Nagbhushan Shetty
Advocate, High Court Bombay.

PUBLIC NOTICE

Notice is hereby given that my clients Mr. Keyur Ashwin Shah & Mr. Ankur Ashwin Shah are negotiating with the owners Mr. Manoj Dhanji Chhedha & Mrs. Heena Manoj Chhedha for purchase of Flat No.2002 on the 20th Floor of the building known as Moksh Mahal Co-op. Hsg. Soc. Ltd., situated on piece and parcel of land bearing CTS No.555 (part) of Village Nahur, situated at PK Road, Mulund (West), Mumbai- 400 080 (said flat) and ten shares of Rs.50/- each, bearing Nos. 431 to 440 (Share Certificate No.44) of Moksh Mahal Co-op. Hsg. Soc. Ltd. (the Said society), (hereinafter referred to as the "Said property").

Mr. Manoj Dhanji Chhedha & Mrs. Heena Manoj Chhedha jointly had purchased the said flat from M/s. Enem Marketing Pvt. Ltd., as per registered Agreement dated 25/08/2008, who had purchased from M/s. Moksh Corporation as Sub Developer and M/s. Sai Construction as Developer/Confirming Party, vide registered Agreement dated 02/08/2006.

Mr. Manoj Dhanji Chhedha & Mrs. Heena Manoj Chhedha have taken a loan from L & T Finance Limited against the mortgaged of the said property.

Mr. Manoj Dhanji Chhedha & Mrs. Heena Manoj Chhedha have sold the said property to Mr. Hareesh R. Majethia as per registered Agreement for Sale dated 7th January, 2019. The said Mr. Hareesh R. Majethia is now not interested in purchasing the said property and hence it is mutually agreed between both the parties that a Cancellation Deed will be executed and registered in due course of time.

Any person/s except L & T Finance Limited & Mr. Hareesh R. Majethia having any claim against or in respect of the said property, membership rights of the society or part thereof by way of inheritance, mortgage, possession, sale, gift, lease, lien, charge, trust, maintenance, easement, transfer, licence either educated in any litigation or otherwise or any other right or interest whatsoever, are hereby required to make the same known in writing to the undersigned at Office No. 3, 1st Floor, Supriya Heights, PK Road, Mulund (W), Mumbai 80, within 14 days from the date of publication hereof along with proof for the said claim.

If no claim is made the transaction shall be entered into without reference or regard to any such purported claim or interest in the said property which shall be deemed to have been waived for all intents and purposes and no binding on the intending Purchaser/s.

Sd/-
VIVEK D. RAVANI
(ADVOCATE)
Place : Mumbai Date : 08.10.2020

मराठी मनाचा आवाज
ववशक्ति
www.navshakti.co.in **किताब ३ रुपये**

PUBLIC NOTICE

NOTICE is hereby given that our client is intending to purchase from K. RAHEJA PRIVATE LIMITED, a company incorporated under the Companies Act, 1956 and having its registered office at Plot No. C-30, Block 'G', Opposite SIDBI, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 ("Developer") the premises more particularly described in the Schedule hereunder written ("Premises"), free from all charges, liens, mortgages etc., save and except the Mortgages (as defined below), subject however to the terms of the no-objection certificate to be issued by the Lender (as defined below).

The Developer has represented to our clients that the mortgage has been created, inter alia, in respect of the Premises in favour of the Housing Development Finance Corporation Limited ("Lender") under Deed of Simple Mortgage dated 29 March 2016 bearing registration no. BBE-4/1614 of 2016 read with Deed of Simple Mortgage dated 29 March 2016 bearing registration no. BBE-4/1615 of 2016 read with the Deed of Simple Mortgage dated 31 August 2018 registration no. BBE-3/7578 of 2018.

Any person having any claim in respect of the Premises by way of sale, transfer, assignment, exchange, mortgage, charge, gift, trust, inheritance, possession, lease, lien, maintenance, easement, or otherwise, is hereby requested to make the same known in writing together with copies of supporting documentary evidence to the undersigned, within 14 (fourteen) days from the date hereof, failing which, any such claims or objections, if any, will be considered to have been waived and/or abandoned and the transaction will be completed without reference thereto.

SCHEDULE
(Description of the Premises)

Apartment bearing No 2201 admeasuring 1673square feet (i.e. equivalent to 155.44 square meters) RERA carpet area together with the balcony admeasuring 103 square feet (i.e. equivalent to 9.54 square meters) attached to the net usable floor area of the said Apartment No 2201 and on Apartment bearing No2202 admeasuring 3702 square feet (i.e. equivalent to 343.83 square meters) RERA carpet area together with the balcony admeasuring 173 square feet (i.e. equivalent to 16.04 square meters) attached to the net usable floor area of the said Apartment No 2202 the 22nd floor of the building known as "Artesia" (together with the use of the car parking spaces to be earmarked for the benefit of the said premises), being constructed on portion of the leasehold Plot Nos. 249 and 249A of Scheme No. 52 bearing Cadastral Survey No. 2/1629 of Lower Panel Division and the Plot No. 248B bearing Cadastral Survey No. 1A/1629 of Lower Panel Division, situate, lying, being and opp Hind Cycle Baburao Pendharkar Rd., behind Glaxo TV tower Worli Mumbai - 400025.

Dated this 8th day of October, 2020

Bilawala & Co
Advocates and Solicitors
For the Purchasers
Karim Chambers, 2nd floor,
Ambalal Doshi Marg, Fort,
Mumbai - 400 023.

Karnataka Bank Ltd. POSSESSION NOTICE

Head Office: Mangaluru-575002 CIN : L85110KA1924PLC001128
Asses Recovery Management Branch Phone/Fax : 022-26300490 Mob:9654995410
First Floor,Manish Nagar Shopping Center, Azad E-Mail : mumbalarm@ktbkank.com
Nagar Post Office, Andheri (West), Mumbai-400053. Website: www.karnatakabank.com

WHEREAS, the Authorized Officer of KARNATAKA BANK LTD., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "said act") and in exercise of powers conferred under Section 13(12) of the said act, read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued the Demand Notices under Section 13(2) of the said Act, calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said Notice.

S.No.1. Borrower/Mortgagors/Guarantors: 1) Mrs. Poojidevi Shivchand Vishwakarma W/o Mr. Shivchand Alaguram Vishwakarma and 2) Mr. Shivchand Alaguram Vishwakarma S/o Mr. Alaguram Vishwakarma. Both are addressed at A-303, Rose Garden, Pandurangwadi, Siddhivinayak Nagar, Mira Road East, Thane-411017. **Date of Demand Notice:** 29.02.2020. **Account No.** TL A/c No.5097001600033801. **Amount Demanded:** Rs.13,28,984-00. **Present Balance:** Rs.14,32,416-00 (Rupees Fourteen Lakhs Twenty Nine Thousand Four Hundred Eighty Sixteen Only) in TL A/c No.5097001600033801 as on 10.09.2020 plus future interest & costs from 10.09.2020. **Description of the immovable property:** All that part and parcel of Flat No.303, admeasuring 42.37 sq. mtrs built up area on the third floor in the 'A' Wing of the building known as 'Rose Garden Co-operative Housing Society' situated near Siddhivinayak Nagar, Pandurang Wadi, Mira Road (East), Thane. The said building is constructed on land bearing S.No.131, Hissa Nos.2, 5, 7 at Village Mira Road, Tal. & Dist. Thane and bounded by East: by Hirai Green, West: by Krishan Co-operative Housing Society Limited North: by C/D/E wings, South: by Talao.

S.No.2. Borrower/Mortgagors/Guarantors: 1) Mr. Shivchand Alaguram Vishwakarma S/o Mr. Alaguram Vishwakarma and 2) Mrs. Poojidevi Shivchand Vishwakarma W/o Mr. Shivchand Alaguram Vishwakarma. Both are addressed at: A-303, Rose Garden, Pandurangwadi, Siddhivinayak Nagar, Mira Road East, Thane-411017. **Date of Demand Notice:** 13.02.2020. **Account No.** PSTL A/c No.5097001800046201, PSOD A/c No.5097006000014101, DPN A/c No. 5097001000019801. **Amount Demanded:** Rs.36,79,154-02. **Present Balance:** Rs.40,29,678-02 (Rupees Forty Lakhs Twenty Nine Thousand Six Hundred Seventy Eight and Paise Two Only) i.e Rs.11,77,308-00 in PSTL A/c No.5097001800046201 as on 17.09.2020 plus future interest & costs from 16.09.2020. Rs.19,70,846-02 in PSOD A/c No.5097006000014101 as on 30.09.2020 plus future interest & costs from 01.10.2020 and Rs.8,1,524-00 in DPN A/c No.5097001000019801 as on 30.09.2020 plus future interest & costs from 01.10.2020. **Description of the immovable property:** 1) All that part and parcel of Flat No.202, admeasuring 27.983 Sq.mtrs Carpet area and terrace area 4.5 Sq.mtrs on the 2nd floor of the building known as 'Sai Krupa Residence' constructed on land bearing Plot No.50, situated at Sector 18PT, Ulwe, Taluka Panvel, Dist. Raigad and bounded by East: by Passage, West: by Open Space, North: by Open Space, South: by 201.

2) All that part and parcel of Flat No.303, admeasuring 42.37 Sq. mtrs built up area on the third floor in the 'A' Wing of the building known as 'Rose Garden Co-operative Housing Society' situated near Siddhivinayak Nagar, Pandurang Wadi, Mira Road (East), Thane. The said building is constructed on land bearing S.No.131, Hissa Nos.2, 5, 7 at Village Mira Road, Tal. & Dist. Thane and bounded by East: by Hirai Green, West: by Krishan Co-operative Housing Society Limited North: by C/D/E wings, South: by Talao. The borrowers/mortgagors/guarantors having failed to repay the amount, notice is hereby given to the borrowers/mortgagors/guarantors in particular and the public in general that the undersigned being the Authorized Officer has taken possession of the properties described above in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said Rules on this 05th October 2020. The borrowers/mortgagors/guarantors in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with these properties will be subject to the charge of KARNATAKA BANK LTD. VAZIRI NAKA BRANCH.

Date: 05.10.2020 Place: Mumbai AUTHORIZED OFFICER

Phoenix ARC Private Limited
Regd Office : Dani Corporate Park, 5th Floor, 15B, C.S.T Road, Kalina, Santacruz (E), Mumbai - 400 098. Tel: 022- 68492450.
Fax : 022- 67412313 CIN: U67190MH2007PTC168303
Email: info@phoenixarc.co.in Website: www.phoenixarc.co.in

POSSESSION NOTICE [RULE 8 (1)]
(For Immoveable properties described below)

Whereas, the Authorized Officer of Janata Sahakari Bank Limited, under the Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (said Act) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (said Rules) issued a Demand Notice dated 09th July, 2015 calling upon Rameshwar Textiles (Borrower), Mr. Deviprakash Rameshwar Tiwari (Guarantor/Mortgagor), Mrs. Poonam Deviprakash Tiwari (Guarantor/Mortgagor), Mr. Narsaiha Rajajya Gajula (Guarantor/Mortgagor), Mrs. Sharada Narsaiha Gajula (Guarantor/Mortgagor), Mr. Vilas Narsaiha Gajula (Guarantor/Mortgagor), Mr. Sunil Lakhnath Singh (Guarantor), Mr. Durgesh Narsaiha Rameshwar Tiwari (Guarantor) (the Borrower and the Guarantors/Mortgagors are hereinafter referred to as "Borrowers") to repay the amount mentioned in the notice being Rs. 14,32,53,161.36/- (Rupees Fourteen Crores Thirty Two Lakhs Fifty Three Thousand One Hundred Sixty One and Thirty Six Paise Only) as on 30.06.2015 with future interest at contractual rate along with incidental expenses, cost, charges etc. until payment/realization within 60 days from the date of receipt of the said notice.

Whereas subsequently, Janata Sahakari Bank Limited has vide Assignment Agreement dated 26th March, 2018 assigned all its rights, title, interest and benefits in respect of the debt due and payable by Borrowers arising out of the facilities advanced by Janata Sahakari Bank Limited to the Borrowers along with the underlying securities to Phoenix ARC Private Limited, acting in its capacity as Trustee of Phoenix Trust FY 18-8 (hereinafter referred to as "Phoenix"). Therefore, in view of the said assignment, Phoenix now stands subrogated in the place of the Janata Sahakari Bank Limited and Phoenix shall be entitled to institute/continue all and any proceedings against the Borrowers and to enforce the rights and benefits under the financial documents including the enforcement of guarantee and security interest executed and created by the Borrowers for the financial facilities availed by them.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned being the Authorized Officer of Phoenix has taken possession of the symbolic possession of the mortgaged property described herein below. The Borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Phoenix ARC Private Limited acting in its capacity as Trustee of Phoenix Trust FY 18-8 for an amount of Rs.14,32,53,161.36/- (Rupees Fourteen Crores Thirty Two Lakhs Fifty Three Thousand One Hundred Sixty One and Thirty Six Paise Only) as on 30.06.2015 with future interest at contractual rate along with incidental expenses, cost, charges etc. until payment/realization within 60 days from the date of receipt of the said notice with interest and other charges as applicable. (The Borrowers attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets).

Schedule.
Property No. 1: Shop no.1 admeasuring 178.00 Sq.ft. built up area on the Ground floor, Rameshwar krupa CHSL, constructed on the land bearing S.No.175 of village Kamarghar, Mumbai-Agra Road, Taluka Bhiwandi owned by Mrs. Poonam Deviprakash Tiwari.
Property No. 2: Plot of land bearing survey no. S.No.34/1, 33/3A/1 admeasuring about 601.58 sq. mtrs. area alongwith construction thereon admeasuring 21598.00 sq.ft. built up area of village Kanoli, Taluka Bhiwandi District Thane owned by Mr. Deviprakash Tiwari.
Property No. 3: Residential Plot No. 402 admeasuring 995 sq. ft. buildup area on the 4th floor of the building known as 'Dharmapratik Heights' constructed on the land bearing S.No. 33 Hissa No. 5 of village kamarghar at Mumbai-Agra Road, Bhiwandi, District Thane owned by Mrs. Poonam Deviprakash Tiwari.
Property No. 4: Residential Plot No. 302 admeasuring 480 sq. ft. built up area on the 3rd floor of the building known as 'Rameshwar Krupa CHSL' constructed on the land bearing S.No. 175 of village Kamarghar, Taluka Bhiwandi, District Bhiwandi, District Thane owned by Mr. Deviprakash Rameshwar Tiwari.

Property No. 5: FSI premises for residential cum commercial purpose admeasuring 775.92 sq. mtrs. area over the ground floor of the building bearing Municipal House No. 1393, Nagpal - 2 named as 'Ramchandra Patil Complex' with the rights to construct up to first floor constructed on the land bearing survey no. 29/1, 14/2/2 paiki, Plot No. 18 of village Napoli, Taluka Bhiwandi District Thane owned by Mr. Narsaiha Rajajya Gajula, Mrs. Sharada Narsaiha Gajula & Mr. Vilas Narsaiha Gajula

Date: 5th October 2020 Sd/-
Place: Bhiwandi, Thane Phoenix ARC Private Limited.
(Trustee of Phoenix Trust FY18-8)

PUBLIC NOTICE

NOTICE is hereby given that our clients intend to purchase the under mentioned Unit from Lotus GrihNirman Private Limited, a company incorporated under the provisions of Companies Act, 1956 and having its registered office address at 1301, Lotus Trade Center, New Link Road, Andheri (West), Mumbai - 400053.

All persons having any claim, right, title and/or interest in the undermentioned premises or any part thereof by way of any Agreement, sale, transfer, mortgage, charge, lien, encumbrance, gift, release, exchange, easement, right, covenant and condition, tenancy, assignment, lease, sub lease, leave and license, use, Development Agreement, Joint Venture, possession, partition, trust, inheritance, outstanding taxes and/or levies, outgoings & maintenance, attachment, lispendans and/or by virtue of the original documents of title being in their possession or otherwise in any manner whatsoever are hereby requested to make the same known in writing to the undersigned, alongwith certified true copies of documentary proof, having their office at 2nd/floor, Bhagyodaya Building, 79, Nagindas Master Road, Fort, Mumbai- 400 023, within fourteen (14) days from the date hereof, otherwise the transaction shall be completed without any reference to such claim and the same will be considered as waived.

THE SCHEDULE ABOVE REFERRED TO:

Unit No.1603 on the 16th Floor (i.e. 13th Floor as per the approved plan) and 2 car parking spaces inMechanical Parking form in the commercial building known as "Lotus Link Square", constructed on land bearing Survey No.106-A and corresponding toCTS No. 195 (pt) of Village Andheri, Taluka Ambivali, within the Registration District and Sub-District of Mumbai Suburban District and situate at District D.N. Nagar, Andheri (W), Mumbai - 400053.

FOR M/S. MARKAND GANDHI & CO.
Sd/-
Advocates & Solicitors

Dated this 8th October, 2020.

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UTTAM GALVA STEELS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	UTTAM GALVA STEELS LIMITED
2. Date of incorporation of corporate debtor	29/03/1985
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Maharashtra, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27104MH1985PLC035806
5. Address of the registered office and principal office (if any) of corporate debtor	UTTAM HOUSE, 69, P. MELLO ROAD, MUMBAI MH-400019 N
6. Insolvency commencement date in respect of corporate debtor	1 st October, 2020, Order received by Interim Resolution Professional on 6 th October, 2020
7. Estimated date of closure of insolvency resolution process	4 th April, 2021 (180 days commencing from 6 th October, 2020)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Milind Kasodekar IBBI/WPA-002(IP-N00)116/2017-18/10285
9. Address and e-mail of the interim resolution professional, as registered with the Board	MRM Associates, Company Secretaries, 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune-411030. Email: milind.kasodekar@kmdscs.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	MRM Associates, Company Secretaries, 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune-411030. Email : milind.kasodekar@kmdscs.com
11. Last date for submission of claims	20 th October, 2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	---
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	---
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.jbbi.gov.in/home/downloads Physical Address: MRM Associates, Company Secretaries, 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune-411030

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the UTTAM GALVA STEELS LIMITED on 1st October, 2020 (order received by Interim Resolution Professional on 6th October, 2020).

The creditors of UTTAM GALVA STEELS LIMITED, are hereby called upon to submit their claims with proof on or before 20th October, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, (NOT APPLICABLE) shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (NOT APPLICABLE) to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
MILIND KASODEKAR
Interim Resolution professional
IBBI/WPA-002(IP-N00116/2017-18/10285
Date : 6th October, 2020
Place : Pune

GLOBAL EDUCATION LIMITED
CIN - L80301MH2011PLC19291
Registered Office : Office No. 112, 1st Floor of Building "Panchratra CHSL", M. P. Marg, Opera House, Girgaon, Mumbai - 400004, Maharashtra - India.
Tel No. +91 22 49242584, E-mail id: investorinfo@globaledu.net.in, Website : www.globaledu.net.in

NOTICE

Notice is hereby given pursuant to the provisions of Section 110 of the Companies Act, 2013 (the 'Act') read with Companies (Management and Administration) Rules, 2014 (the 'Rules'). Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and in terms of General Circulars No.14/2020 dated April 8, 2020 and No. 17/2020 dated April 13, 2020 issued by Ministry of Corporate Affairs (MCA), the Company is seeking approval of the members through Notice of Postal Ballot on businesses related to:

- Capitalization of Reserves and Issue of Bonus Equity Shares of the Company;
- Migration of Specified Securities [Equity Shares] of the Company from SME Exchange [NSE EMERGE] to the Main Board of National Stock Exchange of India Limited [NSE];

In view of the above mentioned General Circulars issued by MCA in relation to "Clarification on passing of ordinary and special resolutions by companies under the Companies Act, 2013 and the rules made thereunder on account of the threat posed by COVID - 19, the Postal Ballot Notice along with Explanatory Statement thereof is being sent through electronic mode to all the members whose names appear in the Register of Members / List of Beneficial Owners as on Friday, October 02nd, 2020 ('Cut-off date'), and such shareholders has been considered for the purpose of e-voting.

Please note that no physical dispatch of physical copy of Notice of Postal Ballot to the members of the Company and no physical Ballot Form will be accepted by the Company as per the above mentioned MCA Circulars. The Company has sent postal ballot notice along with explanatory statement on Wednesday, October 07, 2020 through e-mail to the members, whose email id is registered with the company or depository participants. Voting rights shall be reckoned on the paid-up value of shares registered in the names of the Members as on Friday, October 02, 2020.

The members whose email id are not registered with the Company or Depository Participant as on Cut-off date are requested to register their email id by sending an email citing subject line as " Global -Postal Ballot Registration of Email id" to the Registrar and Transfer Agent at joyv@bigshareonline.com or to the Company's at investorinfo@globaledu.net.in, with the name of the Shareholder(s), folio No./DP ID or Client ID and No. of Equity Shares held from the email address they wish to register to enable them to exercise their vote on special businesses as set out in the Postal ballot Notice.

The Company has engaged the services of CDSL for providing e-voting facility to all its Members. The e-voting facility is available at the link www.evotingindia.com. Members are requested to note that e-voting period begins on Thursday, October 08, 2020 at 10.00 Hrs and ends on Friday, November 06, 2020 at 17:00 Hrs. The detailed procedure for voting has been provided in the Postal Ballot Notice. The members are requested to communicate their assent or dissent through e-voting system on or before 5.00 p.m. on Friday, November 06, 2020.

The notice of Postal Ballot along with explanatory statement and other annexures is displayed by the Company on its website www.globaledu.net.in and on the website of CDSL www.evotingindia.com. The members who have not received the Postal ballot notice can download the same from the website of the Company www.globaledu.net.in or can write to the Company through an email at investorinfo@globaledu.net.in.

The Company has appointed Y. N. Kanojiya & Co., Chartered Accountant (Firm Registration No. 144428W), Nagpur, as the Scrutinizer for conducting the Postal Ballot process and e voting in fair and transparent manner.

The results of the Postal Ballot along with Scrutinizer's Report will be announced on or before Sunday, November 08, 2020 by the Chairman or any Director authorized by the Chairman of the Company and shall be communicated to the Stock Exchange where the Equity Shares of the Company are listed and would also be displayed on the Company's website www.globaledu.net.in

In case of any query, members may refer to the Frequently Asked Questions (FAQ's) and e-voting user manual, the same is available at the download section of <http://www.evotingindia.com> or contact CDSL by email at helpdesk.evoting@cdslindia.com. Members may also contact at investorinfo@globaledu.net.in to address the grievances connected with the voting by postal ballot including e-voting.

For GLOBAL EDUCATION LIMITED

Sd/-
CS Preeti Pachariwala
Company Secretary
ICSI M. No. FCS 7502

Date : 08th October 2020,

Place : Mumbai

PUBLIC NOTICE**INVITING CLAIMS**

Take notice that Shri Anand N. Pore and Smt. Priti Anand Pore both members of the Koyana Co-Operative Housing Society Ltd. (regd.) of R Ward Gr. Mumbai holding Flat No. B/106 on 1st floor in building No.1 of Narendara Complex of society situate at S. P. Road, Vaishali Nagar Dahisar East, Mumbai 400068. Shri Anand Pore died on 10/02/2010 and Smt. Priti Pore died on 04/09/2020 without making any nomination.

Their sons 1) Shri Abhijit Anand Pore and 2) Shri Aniket Anand Pore have jointly applied for membership claiming as the only legal heirs of deceased member.

The Society hereby invites claims or objections from all/ any person/s, heirs or other claimants to transfer the share & interest of the deceased member upto above named applicants within a PERIOD OF 15 DAYS from publication of this Notice.

If no claims are received within the prescribed period the society shall be free to deal with the shares and interest of the deceased members in the manner as provided in the byelaws of the society.

For and on behalf
Koyana Co-op. Hsg. Society Ltd.
Sd/- Hon. Secretary
Date: 08/10/2020
Place: Mumbai

PUBLIC NOTICE

NOTICE is hereby given to the public at large that our client Otis Elevator Company (India) Limited is absolutely seized, possessed of and is owner in respect of immovable property situated at Village Ambazari, Nagpur, more particularly described in the Schedule hereunder written (hereinafter referred to as "said Property").

Our Client had purchased the said Property by a Deed of Sale dated 31 July 2003 described at Sr. No. 1 below. Our Client has lost and misplaced the original title document more particularly the following document ("Documents") in respect of the said Property and are not traceable despite sincere efforts:

(1) Deed of Sale dated 31 July 2003 registered with the Sub-registrar-1, Nagpur City, at Sr. No. G-24 - 36/2004 executed between Mr Madhavrao Mahajani & 9 Ors through Mr. Jayant Patwardhan, M/s. J.P. Constructions and Otis Elevator Company (India) Limited along with payment challan, layout plan, Affidavit executed by Mr Madhavrao Mahajani & 9 Ors.

Our Client had also filed a Missing complaint before Bangur Nagar Police Station, Goregaon being registered in the book no. 784/2020 dated 10 September 2020 inter alia to register the missing/misplaced of the

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy
Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UTTAM GALVA STEELS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	UTTAM GALVA STEELS LIMITED
2.	Date of incorporation of corporate debtor	29/03/1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Maharashtra, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27104MH1985PLC035806
5.	Address of the registered office and principal office (if any) of corporate debtor	UTTAM HOUSE, 69, P D 'MELLO ROAD, MUMBAI MH 400009 IN
6.	Insolvency commencement date in respect of corporate debtor	1 st October, 2020. Order received by Interim Resolution Professional on 6 th October, 2020
7.	Estimated date of closure of insolvency resolution process	4 th April, 2021 (180 days commencing from 6 th October, 2020)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Milind Kasodekar IBBI/IPA-002/IP-N00116/2017-18/10285
9.	Address and e-mail of the interim resolution professional, as registered with the Board	MRM Associates, Company Secretaries, 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030. Email: milind.kasodekar@kmdscs.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	MRM Associates, Company Secretaries, 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030. Email : milind.kasodekar@kmdscs.com
11.	Last date for submission of claims	20 th October, 2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	-----
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	-----
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/home/downloads Physical Address: MRM Associates, Company Secretaries, 77, Vijayanagar Colony, 2147, Sadashiv Peth, Pune- 411030

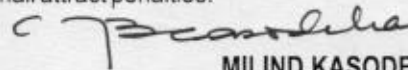
Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the UTTAM GALVA STEELS LIMITED on 1st October, 2020 (order received by Interim Resolution Professional on 6th October, 2020).

The creditors of UTTAM GALVA STEELS LIMITED, are hereby called upon to submit their claims with proof on or before 20th October, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, (NOT APPLICABLE) shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (NOT APPLICABLE) to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

 Sd/-

MILIND KASODEKAR

Interim Resolution professional

IBBI/IPA-002/IP-N00116/2017-18/10285

Date : 6th October, 2020

Place : Pune

फॉर्म ए
जाहीर घोषणा
(भारतीय दिवाळखोरी आणि नादारी बोर्ड नियम २०१६ मधील नियम ६
अंतर्गत (कॉर्पोरेट व्यक्तींसाठीची दिवाळखोरी निराकरण प्रक्रिया) नियम, २०१६
उत्तम गाल्वा स्टिल्स लिमिटेडच्या धनकोंच्या माहितीसाठी)

संबंधित तपशील	
१. कॉर्पोरेट कर्जदाराचे नाव	उत्तम गाल्वा स्टिल्स लिमिटेड
२. कॉर्पोरेट कर्जदाराच्या स्थापनेची तारीख	२९/०३/१९८५
३. ज्या अधिकाऱ्याच्या कार्यक्षेत्रात कॉर्पोरेट कर्जदाराची स्थापना झाली / रजिस्टर झाली	कंपनी निबंधक, मुंबई, महाराष्ट्र
४. कॉर्पोरेट कर्जदाराची ओळख दर्शविणारा क्रमांक / मर्यादित दायित्व दर्शविणारा क्रमांक	L27104MH1985PLC035806
५. कॉर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (असल्यास) पत्ता	उत्तम हाऊस, ६९, पी डी'मेलो रोड, मुंबई महाराष्ट्र ४००००९.
६. कॉर्पोरेट कर्जदाराची दिवाळखोरी सुरु होण्याची तारीख	१ ऑक्टोबर २०२० (६ ऑक्टोबर, २०२० रोजी अंतरिम निराकरण व्यवसायिकाला आदेश प्राप्त झाला.)
७. दिवाळखोरी निराकरण प्रक्रिया बंद होण्याची अंदाजे तारीख	४ एप्रिल २०२१ (६ ऑक्टोबर, २०२० पासून १८० दिवस)
८. अंतरिम निराकरण व्यवसायिक म्हणून काम करणाऱ्या निराकरण व्यावसायिकाचे नाव व नोंदणी क्रमांक	श्री. मिलिंद कासोदेकर IBBI/PA-002/IP-N00116/2017-18/10285
९. बोर्डांमध्ये नोंदणी झालेल्या अंतरिम निराकरण व्यावसायिकाचा ई-मेल व पत्ता	एम. आर. एम. असोसिएट्स कंपनी सेक्रेटरीज, ७७ विजयानगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११ ०३०. E-mail: milind.kasodekar@kmdscs.com
१०. अंतरिम निराकरण व्यावसायिकाबरोबर पत्रव्यवहार करण्यासाठीचा ई-मेल व पत्ता	एम. आर. एम. असोसिएट्स कंपनी सेक्रेटरीज, ७७ विजयानगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११ ०३०. E-mail: milind.kasodekar@kmdscs.com
११. दावे दाखल करण्याची अंतिम तारीख	२० ऑक्टोबर २०२०
१२. नियम २१ च्या उपविभाग (6A) मधील कलम (B) अंतर्गत धनकोंचे प्रकार, अंतरिम निराकरण व्यावसायिकाने निश्चित केले असल्यास	-----
१३. धनकोंच्या एखाद्या प्रकारात अधिकृत दिवाळखोरी व्यवसायिक म्हणून काम (प्रत्येक प्रकारासाठी ३ नावे) करणाऱ्यासाठीच्या प्रतिनिधीची नावे	-----
१४. a) संबंधित अर्ज नमुने b) अधिकृत प्रतिनिधीचा तपशील येथे उपलब्ध आहे	Weblink: http://www.ibbi.gov.in/home/downloads भौतिक पत्ता : एम. आर. एम. असोसिएट्स कंपनी सेक्रेटरीज, ७७ विजयानगर कॉलनी, २१४७, सदाशिव पेठ, पुणे ४११ ०३०.

याद्वारे सूचित करण्यात येते की राष्ट्रीय कंपनी विधी न्यायासनाच्या मुंबई खंडपीठाने उत्तम गाल्वा स्टिल्स लिमिटेड कंपनीची कॉर्पोरेट दिवाळखोरी निराकरण प्रक्रिया १ ऑक्टोबर २०२० रोजी सुरु करण्याचा आदेश दिला आहे. (६ ऑक्टोबर २०२० रोजी अंतरिम निराकरण व्यावसायिकाला आदेश प्राप्त झाला) उत्तम गाल्वा स्टिल्स लिमिटेडच्या धनकोंना याद्वारे आवाहन करण्यात येते की त्यांनी आपले दावे, पुराव्यासह २० ऑक्टोबर २०२० पर्यंत अंतरिम निराकरण व्यावसायिकाकडे सूचि क्र. १० मध्ये नमूद केलेल्या पत्त्यावर पाठवावेत.

आर्थिक धनकोंनी त्यांच्या दाव्यासंबंधीचे पुरावे फक्त इलेक्ट्रॉनिक प्रणालीद्वारे पाठवावेत. सर्व अन्य धनकोंनी आपले दावे पुराव्यानिशी व्यक्तिशः, पोस्टाने किंवा इलेक्ट्रॉनिक पद्धतीने पाठवावेत. एखाद्या वर्गाचा आर्थिक धनको सूची क्र. १२ मध्ये निर्देशित केल्याप्रमाणे (लागू नाही) आपल्या निवडीचा अधिकृत प्रतिनिधी (वर्ग निर्दिष्ट करा), सूची क्र. १३ मध्ये (लागू नाही) निर्देशित केलेल्या दिवाळखोरी व्यवसायिकांमधून फॉर्म CA मध्ये निर्देशित करू शकतात.

खोटेचा व दिशाभूल करणाऱ्या दाव्यांचे पुरावे दंड आकर्षित करतील.

दिनांक : ६ ऑक्टोबर २०२०
ठिकाण : पुणे

सही /-
मिलिंद कासोदेकर
अंतरिम निराकरण व्यवसायिक
IBBI/PA-002/IP-N00116/2017-18/10285